

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No.187 of 2020

Prabhu Dayal Petitioner
Versus

1. The State of Jharkhand
2. Mr. Indra Bhushan Singh, the District Superintendent of Education,
Dhanbad. Opposite Parties

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Rahul Kumar, Advocate
For the O.P. No.2 : Ms. Shivani Kapoor, A.C. to S.C.-II

05/26.03.2021 The present contempt application is taken up today through Video conferencing.

The present contempt application has been filed for initiation of contempt proceeding as against the Opposite Party No.2 for wilful violation of the order dated 8th November, 2019 passed by this Court in W.P.(C) No.6078 of 2003.

Mr. Rahul Kumar, learned counsel for the petitioner submits that order dated 8th November, 2019 passed by this Court in W.P.(C) No.6078 of 2003 has been complied by the Opposite Party No.2.

In view of the said submission of the learned counsel for the petitioner, there is no need to proceed further with the present contempt application. The contempt proceeding as against the Opposite Party No.2 is hereby dropped.

The contempt application is accordingly disposed of.

(Rajesh Shankar, J.)

Rohit